

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016]

**PUBLIC ANNOUNCEMENT****FOR THE ATTENTION OF THE CREDITORS OF UNITY INFRAPROJECTS LIMITED**

RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor Unity Infraprojects Limited
2.	Date of incorporation of the Corporate Debtor April 09, 1997
3.	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies (Mumbai) under the Companies Act, 1956
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor L99999MH1997PLC107153
5.	Address of the Registered office and principal office (If Any) of the Corporate Debtor 1252 Pushpanjali Apartments, Old Prabhadevi Road, Mumbai – 400 025, Maharashtra
6.	Insolvency Commencement Date in respect of Corporate Debtor June 20, 2017
7.	Estimated date of closure of Insolvency Resolution Process 180 days from date of commencement of resolution process which is December 17, 2017
8.	Name, Address, Email Address and the Registration Number of the Interim Resolution Professional Name: Arun Kapoor Address: C/o <u>Sumedha Management Solutions Private Limited.</u> C wing 703, Marathon Innova, Off G K Marg, Lower Parel (W), Mumbai - 400 013. Email- cirpunity.smspl@gmail.com Reg. No. IBBI/IPA-003/IP-N00030-2017-18-10230
9.	Last date for submission of claims July 04, 2017

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process against the Unity Infraprojects Limited on June 20, 2017.

The creditors of Unity Infraprojects Limited, are hereby called upon to submit a proof of their claims on or before July 04, 2017, to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

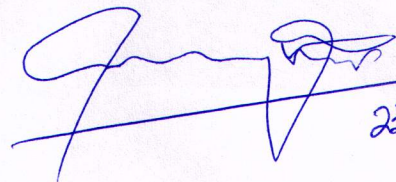
Submission of false or misleading proofs shall attract penalties.

**Name and Signature of interim  
resolution professional**

sd/-

**Arun Kapoor**

**Date and Place:** June 23, 2017, Mumbai



23/6/2017